

Association (IDA). The IBRD loans are repayable over a period extending to 20 years and the rate of interest is revised semiannually and is calculated in accordance with guidelines related to its cost of borrowing. The IDA credits carry no interest and a service charge of 0.75% is levied on the amount of credit drawn and outstanding. The repayment period of IDA credit is repayable over 35 years including a grace period of 10 years.

(c) Following State Power Utilities are being Funded by the Power Finance Corporation:

1. Andhra Pradesh State Electricity Board.
2. Arunachal Pradesh.
3. Assam State Electricity Board.
4. Bihar State Electricity Board.
5. Gujarat Electricity Board.
6. Himachal Pradesh State Electricity Board.
7. Jammu & Kashmir.
8. Karnataka Electricity Board.
9. Karnataka Power Corporation Ltd.
10. Kerala State Electricity Board.
11. Madhya Pradesh Electricity Board.
12. Mizoram.
13. Nagaland.
14. Orissa.

15. Orissa Power Generation Corporation Ltd.
16. Tenughat Vidyut Nigam Ltd.
17. Punjab State Electricity Board.
18. Rajasthan State Electricity Board.
19. Sikkim.
20. Tamil Nadu State Electricity Board.
21. Tripura.
22. Uttar Pradesh.
23. Uttar Pradesh Rajya Vidyut Utpadan Nigam Ltd.
24. West Bengal State Electricity Board.
25. Durgapur Projects Ltd.
26. West Bengal Power Development Corporation Ltd.
27. Haryana State Electricity Board
28. Maharashtra State Electricity Board.

[Translation]

S.T.D. in Khajuraho, Madhya Pradesh

3098. SHRI ARVIND NETAM:
SHRI YOGANAN
SARASWATI:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have received any proposal from the Government of

Madhya Pradesh for providing S.T.D. facility in Khajuraho, Madhya Pradesh; and

(b) if so, by when this facility is likely to be provided?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) During 1992-93.

Purchasing of Cable in Ranchi, Bihar

3099. SHRI RAJESH KUMAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the value of cables purchased by the Director, Telephones, Ranchi for the electronic exchange during 1989-90 and 1990-91; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Nil, Sir.

(b) Nil, in view of (a) above.

[English]

C-DOT Employees Joined multinational Companies

3100. SHRI DEVENDRA PRASAD YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a number of employees who left C-DOT have joined multinational companies during 1989, 1990 and 1991;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to check the exodus of C-DOT employees?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Government is not aware of.

(b) Does not arise in view of (a) above.

(c) The Governing Council C-DOT is reviewing the salaries and perks of the employees from time to time to provide adequate satisfaction.

Wheat Flour Mills

3101. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether some criteria has been laid down for setting up of wheat flour mills;

(b) if so, the details thereof and the places where such units are likely to be set up during the next three years;

(c) whether the Government propose to set up similar wheat flour mills in Sikkim in future;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO):

(a) and (b). As per Industrial Policy invogue, wheat roller flour mill industry is delicensed. No prediction regarding the likely number of flour mill units to be set up in the next three years can be given by the Ministry as it depends purely upon the initiative of the private entrepreneurs.

(c) to (e). The Government does not set up any roller flour mills in the country as these mostly set up in the private sector.